

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.386,456/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE PARTIES: Birla Cotsyn (India) Limited

SECTION OF THE COMPANIES ACT: 73(4)

ORDER

Application Nos. 386,456/73(4)/NCLT/MB/MAH/2017

For having the company filed affidavit and proof thereof showing payment has been made to the Fixed Deposit holders who filed applications before this Bench, the applications of the Depositors are hereby disposed of in consideration of the affidavit and material filed by the Respondent Company, showing payment has been made to the depositors.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)